Evacuation of families for CWG

436. DR. T.N. SEEMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of families, persons, residential places/houses evacuated from New Delhi Municipal Corporation area and adjoining areas, in connection with CWG 2010;

(b) whether there is any scheme for rehabilitation of the evacuees and if so, the details thereof; and

(c) the status of implementation of the rehabilitation schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Maintenance work in Kali Bari

†437. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that all illegal constructions were demolished for grit washing and fixing Kota stone in stairs of Kali Bari 'J' and 'H' blocks but certain illegal construction of some quarters were not demolished;

(b) whether it is also a fact that the work of whitewashing and painting of doors in the said blocks is not being done completely and properly;

(c) whether any complaint has been received with regard to (a) and (b) above; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir. Most of the illegal constructions were demolished for grit wash and fixing kota stone in 'J' and 'H' Blocks, Kali Bari. But, illegal constructions at few locations could not be demolished due to stiff resistance from some of the allottees.

(b) Whitewashing and painting of doors is not included in the agreement for grit wash. However, this work has been taken up separately in 'J' and 'H' Blocks, Kali Bari.

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†Original notice of the question was received in Hindi.

(c) Yes, Sir. A few complaints have been received in this regard.

(d) Notices have been issued to those allottees who have done illegal construction. CPWD is also attending to the complaints for whitewashing and painting of doors, after inspection of quarters by the field engineers.

Ground water reserves in Kerala

438. SHRI K.E. ISMAIL:
SHRI M.P. ACHUTHAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government has made any survey to assess the ground water reserves in Kerala particulary in Palakkad district;

(b) if so, the details thereof, district-wise;

(c) the details of the net annual groundwater availability in hectometer per year (ham/yr) for the years 2000-2009 in each taluka of Palakkad district of Kerala;

(d) the details of the allocation for domestic and industrial requirement supply up to next 25 years (ham/yr) for each taluka in this district; and

(e) the net groundwater availability for future irrigation development (ham/yr) for each taluka in this district?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) Yes, Sir. The Central Ground Water Board (CGWB), under the Ministry of Water Resources, carries out ground water surveys and exploration periodically for assessment, monitoring and management of ground water resources in the country including Palakkad district in the State of Kerala. As per the assessment of ground water resources carried out by CGWB jointly with State Ground Water Organisation of Kerala in the year 2004, District-wise ground water availability in Kerala with block as the basic assessment unit is given in the Statement-I *(See* below).

(c) to (e) Block-wise details of net annual ground water availablity as on March 2004, allocation for domestic and industrial water demand for domestic and industrial requirement supply upto next 25 years and net ground watrer availability for future irrigation development in Palakkad district are given in the Statement-II.